

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

**O.A./T.A./M.P. No. 607/2001**

**Rita Singh Versus K.V.S. and ors.**

<b>Date of Order</b>	<b>Orders</b>
15.1.2002	<p>Later on Shri Manish Bhandari, counsel for applicant appeared.</p> <p>2. Heard the learned counsel for the applicant.</p> <p>3. In view of the provisions contained in rule 6 of Central Administrative Tribunal (Procedure) Rules, 1987, this Tribunal has no jurisdiction to entertain this OA. Central Administrative Tribunal, Jodhpur Bench is having the jurisdiction.</p> <p>4. Therefore, this OA may be returned to the applicant/ to his lawyer for filing before the competent court of jurisdiction.</p> <p>5. This OA is disposed of accordingly.</p> <p><i>(H.O.Gupta)</i> Member (Administrative)</p> <p><i>S.K.Agarwal</i> Member (Judicial)</p> <p><i>Recd. Part B With extra sets along with copy of the order of the 28/11/02</i></p>